

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 4944
TO BE ANSWERED ON 26.03.2018**

WELFARE OF WORKERS OF OUTSOURCING AGENCIES

†4944. SHRI AJAY NISHAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether various works of Public Sector undertakings, Government and Semi- Government departments and private companies are outsourced and if so, the details thereof;**
- (b) the mechanism available for ensuring compliance of social security/ labour laws benefits for the people employed by outsource agencies;**
- (c) whether the Government has investigated into the service conditions and welfare of workers hired by the outsourcing companies for execution of works;**
- (d) if so, the details thereof; and**
- (e) the steps taken/being taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The establishments, whether Government or Private, in the Central and the State Sphere may outsource jobs/works based on their respective requirements. The General Financial Rules (GFRs), 2005 allow the Central Government establishments to outsource certain services. Data in regard to outsourcing of works by the establishments is not centrally maintained.

(b) to (e): In order to ensure compliance of the extant labour laws and the welfare provisions thereunder, the Centre and the States have their own enforcement agencies. In the Central sphere a well-established Central Industrial Relations Machinery (CIRM) is in place. The country-wide network of Dy. Chief Labour Commissioners (Central) and Regional Labour Commissioners (Central) under the control of the Chief Labour Commissioner (Central) is mandated to settle the complaints/claims in regard to violation of the labour laws.
